

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 225
(IB)-470(ND)2017
IA/5623/2020, CA/965/2020

IN THE MATTER OF:

Amit Kumar Malik ... **Applicant/Petitioner**
Versus
M/s. Kindle Developers Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC Code, 2016

Order delivered on 19.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Nikshubha Sethi, Advocate and Ms. Aishwarya, Advocate for the applicant; Adv Sanyam Goel, Adv Mohtashim Kibriya appearing on behalf of Mr. Anurag Sachdeva; Mr. Rachit Mittal Adv. for Noida Authority; Mr. Prateek Kushwaha, Advocate for Resolution Professional/ Respondent

ORDER

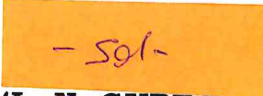
IA/5623/2020:- Ld. Counsel appearing for the RP submitted that the reply has already been filed on 16th January 2021 but the same is not on record. The RP is directed to share the diary no. with the Court Officer so that it may be placed on record before the next date of hearing.

List the matter on 27th January, 2021.

CA/965/2020:- The applicant is directed to serve the copy of the applications to the RP's Counsel in the course of the day.

Ld. Counsel appearing for the RP is requested to share the email ID with the applicant's counsel. Reply be filed within 10 days from today.

List the matter on 27th January, 2021.


- Sd/-

(L. N. GUPTA)
MEMBER (T)


- Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)